

**IN THE INCOME TAX APPELLATE TRIBUNAL
AHMEDABAD "D" BENCH, AHMEDABAD**

[Coram: Pramod Kumar VP and Rajpal Yadav JM]

ITA No. 342/Ahd/2018
Assessment Year: 2013-14

A D Furnishings**Appellant**
*42, Swastik Society,
Off C G Road, Navrangpura,
Ahmedabad
[PAN : AAVFA 9666 M]*

Vs.

Dy. Commissioner of Income-tax**Respondent**
Central Circle 5(2), Ahmedabad

Appearances by:

*None, for the Appellant
Vinod Tanwani, for the Respondent*

Date of concluding the hearing : 15.07.2019
Date of pronouncing the order : 26.07.2019

O R D E R

Per Pramod Kumar, Vice President :

1. By way of this appeal, the assessee-appellant has challenged correctness of the order dated 4th December 2017 passed by the learned CIT(A)-5, Ahmedabad, in the matter of assessment under section 143(3) of the Income-tax Act, 1961, for the assessment year 2013-14.

2. At the time of hearing, it is noticed that the assessee has filed a letter dated 22.02.2019 seeking permission for withdrawal of appeal. The learned Departmental Representative has no objection to the withdrawal of the appeal filed by the assessee. In view of these facts, we allow the withdrawal of the appeal filed by the assessee and, accordingly, appeal of the assessee is dismissed as withdrawn.

3. In the result, the appeal is dismissed as indicated above. Pronounced in the open court today on the 26th July, 2019

Sd/-

Rajpal Yadav
(Judicial Member)

Ahmedabad, the 26th day of July, 2019

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Sd/-

Pramod Kumar
(Vice President)

Copies to: (1) *The appellant*
(2) *The respondent*
(3) *Commissioner*
(4) *CIT(A)*
(5) *Departmental Representative*
(6) *Guard File*

By order

TRUE COPY

Assistant Registrar
Income Tax Appellate Tribunal
Ahmedabad benches, Ahmedabad